

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 322

IA(Com.A)- 306/2023, IA(com.A)- 255/2023,
IA(Com.A)- 256/2023, IA(Com.A)- 28/2023

In
CP-208(ND)/2022

IN THE MATTER OF:

M/s. Surjeet Singh Chadha & Anr.

.... Petitioner/Applicant

Vs.

Chadha Infratech Ltd. & Ors.

.... Respondent

Order under Section 213 of the Companies Act, 2013

Order delivered on 13.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Petitioner : Ms. Amrita Sarkar, Ms. Himanshi Goel, Advs.

For Respondent : Mr. Prashant Mehta, Mr. Raghav Marwaha, Advs.

ORDER

IA(Com.A)- 306/2023, IA(com.A)- 255/2023, IA(Com.A)-
256/2023, IA(Com.A)- 28/2023

List the matter for arguments before the regular bench **on**
22.07.2024.

-Sd-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)